Contempt Petition No.62/2007

In

Original Application No.211/2005

This the 07th day of July, 2009

Hon'ble Ms. Sadhna Srivastava, Member (J) Hon'ble Dr. A.K. Mishra, Member-A

Satya Narayan Tripathi, aged about 33 years, Son of Late Ram Gopal Tripathi, Resident of House No. 73 H, Sleeper Ground, Alambagh, Lucknow.

.....Applicant

By Advocate: None.

Versus

1. Atul Priydarshi, Deputy Chief Mechanical Engineer (Works) Carriage & Wagon Shop, Alambagh, Lucknow.Respondents

By Advocate: Sri S. Verma.

ORDER

By Ms. Sadhna Srivastava, Member-J

This CCP has been filed alleging non-compliance of the order of the Tribunal dt. 19.5.2005 passed in O.A.No.211/2005.

- 2. We have carefully perused the judgment passed in OA No.211/2005 dt. 19.05.2005. The said OA was filed against the order of termination. The Tribunal refused to quash the order of termination. However, an observation was made that if the applicant preferred a representation, the respondents shall dispose it within stipulated period.
- 3. The applicant has not brought on record any representation made by him after the judgment of the Tribunal. Annexure-2 dt. 02.08.2007 is only the document on record. A bare perusal of the same would show that it is not a representation on behalf of the applicant. The respondent has pleaded the same way. He has stated in his show cause/ reply



that no representation was received by him on behalf of the applicant.

In the above circumstances, the CCP is dismissed. Notice issued stands discharged.

Member-A

Amit/-